Central Administrative Tribunal Principal Bench



O.A.No. 1847/2000
O.A.No. 1848/2000
M.A.No. 1526/2004
O.A.No. 1849/2000
M.A.No. 1525/2004
O.A.No. 1850/2000
O.A.No. 1851/2000
O.A.No. 1852/2000
O.A.No. 1853/2000
O.A.No. 1854/2000

New Delhi, this the 27th day of July, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman Hon'ble Shri S.A. Singh, Member (A)

<u>0.A.No. 1847/2000</u>

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Dr. Mahesh Verma,
Professor & Head Dental Wing,
Maulana Azad Medical College,
New Delhi - 110 002. ... Applicant

<u>Ø.A.No. 1848/2000</u>

Dr. Sangeeta Talwar,
Professor, Deptt. of Conservative Dentistry,
Dental Wing, Maulana Azad Medical College,
Bahadur Shah Zafar Marg,
New Delhi - 110 002. ...Applicant

OA No. 1849/2000

Dr. Tulika Tripathi, Professor Department of Orthodontics, Maulana Azad Medical College, New Delhi- 110 002.

... Applicant

O.A.No. 1850/2000

Dr. Dhirendra Srivastava,
Professor, Department of Oral Surgery,
Dental Wing, Maulana Azad Medical College,
New Delhi - 110 002. ... Applicant

<u>/O.A.No. 1851/2000</u>

Dr. Arundeep Kaur,
Associate Professor,
Deptt. of Periodontics,
Dental Wing, Maulana Azad Medical College,
Bahadur Shah Zafar Marg,
New Delhi 110 002. ...Applicant

O.A.No. 1852/2000

Dr. A.D. Bhagat Singh,
Associate Professor,
Deptt. of Orthodontics,
Dental Wing, Maulana Azad Medical College,
Bahadur Shah Zafar Marg,
New Delhi - 110 002. ... Applicant

2. The applicant had filed the Original Application seeking the following reliefs:-

32

(i) Direct the respondents to regularise the service of Applicant in the post of Professor, Deptt. of Conservative Dentistry, Dental Wing, Maulana Azad Medical College, New Delhi with effect from 30.7.1998, being the date of joining in the said capacity, with all consequential benefits arising therefrom;

(ii) Direct the respondents to regularise the past services of the Applicant as Lecturer from 16.2.1987 to 16.6.1991, Assistant Professor from 17.6.1991 to 6.7.1995, and as Associate Professor from 7.7.1995 to 29.7.1998 in the Dental Wing of Maulana Azad Medical College and treat her as a regular employee for all purposes including promotion and other consequential benefits;

(iii) Direct the Respondents to forthwith fill up the existing regular vacancies of Professor at Respondent MAMC by regularising the existing eligible faculty members working in the said post on ad hoc basis, including the Applicant, without insisting on qualifying service on regular basis;

(iv) Issue such other order or direction in favour of the Applicant and against the Respondents as may be deemed just and proper in the facts and circumstances of the case."

The application was being contested. 3. dwelling into any of those contentions for the reason that Misc. Application No. 1526/2004 been filed. It refers to the fact that during pendency of the application, respondent no. has addressed a letter dated 2.7.2004 to the Principal, Maulana Azad Medical College, pertaining clarification regarding recruitment rules for the - post of Professor/Associate Professor. Dentistry.

18 Agre

should not be terminated and such an interim order has already been passed when the Original Applications had come up for preliminary hearing and had continued since that date. In such a situation when the respondents are considering by virtue of the letter of 02.07.2004, it is just and equitable that such a request that services of applicants be not terminated, looks proper.

- 5. Resultantly, we dispose of the present OAs holding:
- (a) In accordance with the letter of 2.7.2004, respondents no. 1 in consultation with UPSC may take steps for relaxation of the rules in accordance with law;
- (b) The said exercise should be completed preferably within six months of the receipt of the present order.
- (c) The respondents shall consider the claim of the applicants after effecting necessary changes in the rules of any .
- (d) Till then the respondents shall not terminate the services of the applicants except in accordance with law in case of misbehaviour or misconduct etc.

(S.A. Singh) Member (A)

(V.S.Aggarwal) Chairman

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